

Case No.  
FIR no. 312/20  
PS Pandav Nagar  
State vs. Sameer Ali  
U/s 380/411 IPC

14.09.2020

This is an application for grant of bail on behalf of accused Sameer Ali.

Present: Ld. APP for State.

Sh. S.K. Tiwari, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

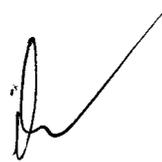
It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 01.07.2020. That he is innocent and has been falsely implicated in this case. That nothing was recovered from the possession of the applicant/ accused. That investigation of the case got completed.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case, applicant/accused Sameer Ali is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.



(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
14.09.2020

Case No. 25/20

14.09.2020

Present: Sh. Manish Singh, Ld. Counsel for applicant/ complainant through VC.  
Sh. Vikram Verma, Receiver through VC.

This is an application u/s 14 of SARFAESI Act for extension of time for execution and for taking the possession of secured assets.

It is submitted by the Ld. Counsel for applicant bank that Receiver could not take possession of the assets because of Covid-19 situation.

Heard. Record perused.

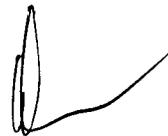
In view of the facts and circumstances, present application is allowed.

Let the term of Ld. Court Receiver be extended for one month in terms of order dated 06.03.2020.

Rest of the terms and conditions shall remain same as per order dated 06.03.2020.

The application stands disposed off accordingly.

File be consigned to record room.



(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
14.09.2020

Case No.  
FIR no. 298/20  
PS Kalyanpuri  
State vs. Manoj  
U/s 392/411/34 IPC

14.09.2020

This is an application for grant of bail on behalf of accused Manoj.

Present: Ld. APP for State.

Sh. Sandeep Srivastav, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 23.07.2020. That applicant was arrested only on the disclosure statement made by the co accused. That he is innocent and has been falsely implicated in this case. That he is ready to abide by the conditions as imposed by the court. That co accused is already on bail in this case.

The application is opposed by the Ld. APP for the State on the ground that allegations are serious in nature.

Keeping in view the facts and circumstances of the case and also by considering the fact that trial shall take long time, applicant/ accused Manoj is released on bail subject to furnishing personal bond with one surety in the like amount of Rs.15000/- with the following conditions:-

1. To join investigation as and when desired/directed by the IO/SHO.
2. Not to temper with the evidence of the case.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
14.09.2020

Case No.  
E- FIR no. 21925/20  
PS Pandav Nagar  
State vs. Sanjay  
U/s 379/411 IPC

14.09.2020

This is an application for grant of bail on behalf of accused Sanjay.

Present: Ld. APP for State.

Sh. Naveen Singla, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 05.09.2020. That he is innocent and has been falsely implicated in this case. That recovery is the planted one. That he is not previous convict. That he is young boy and sole bread earner of his family.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case, applicant/accused Sanjay is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
14.09.2020